

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTIONNO. 1133**  
**TO BE ANSWERED ON 08.02.2019**

**Report of Dr. Shailesh Nayak Committee**

1133. DR. KIRIT SOMAIYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Dr. Shailesh Nayak Committee consultation with public representatives of coastal areas and fisher community is as per its Terms of Reference;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the report format provided to the Committee to prepare and submit its report;
- (d) whether this Committee was executive Committee or legislative Committee and if so, the details thereof; and
- (e) whether this Committee has limited power to consult stakeholder and include or exclude their issues or objections and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a) to (e): The ShaileshNayak Committee constituted by the Ministry of Environment, Forest and Climate Change to review the issues relating to the Coastal Regulation Zone Notification, 2011 has been mandated amongst others, to examine issues raised by State Governments of Maharashtra, Karnataka and Kerala, besides examination of errors / inconsistencies in the CRZ Notification, 2011 and procedural simplification. The Committee was also entrusted to interact with the State Governments, if necessary.

No specific format for submission of its report has been provided to the Committee. Examination of issues relating to the review of Coastal Regulation Zone Notification, 2011 and consideration of the suggestions and views of the stakeholders concerned were part of the functions of the Committee.

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